

ITEM NO.12

Court 1 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).4832-4833/2020

(Arising out of impugned final judgment and order dated 07-08-2020 in DBCRDR No. 7/2020 07-08-2020 in DBCRA(J) No. 155/2020 passed by the High Court Of Judicature For Rajasthan At Jaipur)

MOHAN SINGH @ MAHAVEER

Petitioner(s)

VERSUS

THE STATE OF RAJASTHAN THROUGH THE SECRETARY

Respondent(s)

(FOR ADMISSION and I.R. and IA No.101529/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.101527/2020-EXEMPTION FROM FILING O.T.)

Date : 28-10-2020 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Siddarth Luthra, Sr. Adv.
Mrs. Revathy Raghavan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

In the meantime, there shall be stay of execution of death sentence.

Call for records.

(GULSHAN KUMAR ARORA)
AR-CUM-P

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR